

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2022/96

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 7th day of November, 1996.

Shri Om Prakash Nishad,  
S/o Shri Keshari Lal,  
11/47, B/3/1, Durgapuri,  
(Behind Ganga Devi Vidya Mandir)  
Hatras Road, Ram Bagh  
Agra. .... Applicant

(through Sh. Firoz Ahmed: ... None present)

versus

1. Union of India,  
through the Chairman  
Telecom Commission,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi.

2. The Director (D.E.)  
Department of Examination Section,  
Dak Bhawan, Parliament Street,  
New Delhi.

3. The Chief General Manager,  
Telecom U.P. Circle,  
West Dehradun,  
Dehradun(UP).

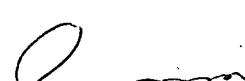
.... Respondents

ORDER

Chettur Sankaran Nair(J), Chairman

Applicant seeks a declaration that he has passed in Part-1 of JAO Examination held in the year 1995. He claims relaxation of marks as also a direction to grant him concessions similar to those enjoyed by the members of Schedule Caste/Schedule Tribe candidates. Not one of these reliefs, is supported by any legal right. Application is without merit and is dismissed.

Dated, 7th day of November, 1996.

  
(S.P. Biswas)  
Member(A)

  
(Chettur Sankaran Nair(J))  
Chairman